

CP NO. 40(ND)/2015  
RT No.38/2016

Sunil Maheshwari & Ors.

...Petitioners

Versus.

M/s Rai Bahadur Kishore Chand & Sons Pvt. Ltd. &Ors.

...Respondents

Present: Mr. Varun Dev Mishra, Advocate with Mr. Anshuman Nayak,  
Advocate for petitioners.  
Mr. Aman Bahri, Advocate with Ms. Aastha Ray, Advocate  
of Dua Associates for respondents No. 2 to 4.

Arguments inconclusive. Matter adjourned to 19.10.2016.

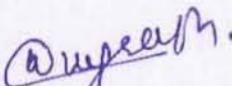
The respondents are directed to bring original despatch registers of notices of meetings of Board of Directors as well as balance sheets in which loan was given for the first time to the two schools and one charitable institution being run by the respondents, and the relevant balance sheets of consecutive three years therefrom. The respondents are also directed to file affidavit stating as to whether any interest was charged over the amounts of loan lent to the schools and charitable trust. The affidavit would also contain the statement whether the petitioners ever attended meetings of Board of Directors between the years 2011 to 2015 and also whether application for leave of absence for various board meetings were in writing or on telephonic messages or otherwise. Compliance of aforesaid be made by 19.10.2016.

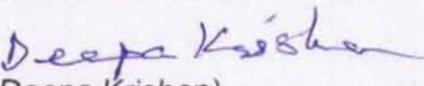
This matter was received by transfer from the Company Law Board and taken up for the first time by the Tribunal on 15.07.2016. Power of Attorney was filed on behalf of respondents on 28.07.2016. It was noticed that the rejoinder was sent by Speed Post which was not proper filing and the matter was fixed for 24.08.2016 when the rejoinder was filed. Thereafter sur-

*Rayam*

*[Signature]*

rejoinder was filed on 17.09.2016. Now the matter has been adjourned to 19.10.2016. Request be submitted to the Hon'ble President, National Company Law Tribunal, New Delhi seeking three months more time for disposal of the case.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member(Technical)

October 06, 2016  
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